

to a virulent type of polio-virus, which is evidenced by the fact that so far nearly 400 cases were hospitalized during the past one month involving 5 deaths. This is nearly twice that of last year's reported cases, necessitating urgent mobilization of patent polio-vaccine and improvement of sanitation which is far from satisfactory, due to the lethargic state government machinery. The state government is further adding fuel to the fire by insisting on the presence of logo-gram on the vaccine vials supplied to the hospitals. The stocks with the state owned TAMILNADU DADHA will last for only one day and M/s. SPENCER AND CO. is unwilling to share the stocks with the private practitioners. Reports have already come that the vaccines are not available in Salem Town.

This being the situation, I request the Central Government to instruct the polio foundation at Vellore to despatch enough Vaccine to meet the situation and gear up the mass media, especially the ALL INDIA RADIO and T. V. to alert the public regarding the preventive measures.

Active steps taken at this juncture will definitely prevent further spread of the disease within and outside the city, as well as the State.

This year being the year of the disabled, every effort should be taken to prevent the children from disability due to polio attack.

(viii) Need to grant full ownership, right and citizenship to the refugees from Pakistan occupied Kashmir who crossed over to India in 1947.

SHR J. P. NAMGYAL (Ladakh): Under rule 377, I draw the attention of the House to the following matter of urgent public importance:

The plight of about 30,000 refugees from Pakistan occupied Kashmir who had crossed over to Indian side of Jammu and Kashmir in 1947 needs special attention of the State of Jammu and Kashmir and the Central Government. These refugees are settled on the

Indian side of Jammu-Pakistan border since 1947 as ordinary citizens without right of citizenship. According to their leader, they are being treated as "Pakistanis" in the official records of the J and K State. The lands and other properties left behind by these refugees in 1947 in Pak occupied Kashmir have since been allotted with full ownership right by that Government to the refugees from J and K State who had crossed over to Pakistan occupied Kashmir in 1947. But unfortunately, the refugees from Pak occupied Kashmir who had come over to the Indian side in 1947, have neither been given right to enter State services and right to own immovable property already stand allotted to them nor full citizenship. Even they are being squeezed out of the evacuee and State land allotted to them previously by the State Government.

After partition, a team of officers of the Rehabilitation Deptt. Government of India went to Jammu to take these people to the then eastern Punjab, now known as Punjab and Haryana States, for settling them but the then Government of J and K headed by Sheikh Mohd. Abdullah refused to send them saying that J and K was also a part of India. Probably the reason was that there was lot of vacant land available on our side of border with Pakistan. These lands were offered to these refugees and they brought it under plough.

Present attitude of the State Government has led these people to trespass into the Pak occupied territory of Jammu and Kashmir near Suchetgarh in Jammu on 8th March, 1981. If the problems are not solved early, the situation might lead to a border conflict between Pakistan and India.

The State Government should at once grant full ownership right of the evacuee and State lands allotted to these people and also grant full right of citizenship of the State of Jammu and Kashmir. The Central Government should arrange for early settlement of these refugees.